

named, Centres in the country. However, a voluntary organisation, named Birsa Munda Status Committee, Rourkela set up by the Tribals of Sundargarh District in Orissa have proposed for setting up of a Tribal Cultural Centre at Rourkela and have sought assistance from Government

(e) Government will consider providing all necessary assistance to the Committee for setting up of such a centre

National Cultural Policy

930 SHRI BALGOPAL MISHRA
PROF SHAILENDERNATH
SHRIVASTAVA

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state

(a) whether national cultural policy has been evolved,

(b) if so, the salient features thereof, and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI BHAGEY GOBARDHAN) (a) to (c) The basic issues of the National Cultural Policy have been formulated. A copy of the pamphlet containing these issues is available in the Parliament Library

Non-Supply of Insulin in C.G.H.S. Hospitals

931 SHRI NARSINGRAO SURYAWANSHI Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether there has been no supply of insulin in any of the C G H S. Hospitals (during July, 90 to September, 90) for the last three

months thereby putting diabetic patients to acute hardship,

(b) if so, the reasons therefor, and

(c) the steps taken to make the medicine available in C G H S Hospitals?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE AND DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY (SHRI DASAI CHOWDHARY) (a) No Sir

(b) and (c) Does not arise

Separate Board for Development of Trans-Yamuna Area

932 SHRI K S RAO Will the Minister of URBAN DEVELOPMENT be pleased to state

(a) whether the Government have taken any decision for the creation of a separate board for the development of Trans-Yamuna areas,

(b) if so, the details thereof and the action taken thereon so far,

(c) whether satisfactory progress has been made in this regard, and

(d) if not, the reasons therefor?

THE MINISTER OF URBAN DEVELOPMENT (SHRI DAULAT RAM SARAN) (a) to (d) There is no proposal to constitute a separate Board for the development of Trans-Yamuna area because planned development in that area is already taking place along with other parts of the metropolis

Indian Medical Council Act

933 DR VENKATESH KABDE Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state

(a) whether Government propose to amend the Indian Medical Council Act, 1933:

(b) if so, the details of the proposed amendments; and

(c) when the amendments are proposed to be brought into force?

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. SHAKEELUR REHMAN): (a) Yes, Sir. There is a proposal to amend the Indian Medical Council Act, 1956 (and not the 1933 Act which was repealed by the 1956 Act).

(b) The salient features of the Bill as reported by the Joint Committee of Parliament are given in the attached statement.

(c) The amendments will be brought into force after the Bill is taken up for consideration and passed by both Houses of Parliament.

STATEMENT

The salient features of the Indian Medical Council (Amendment) Bill as reported by the Joint Committee of Houses of Parliament.

- (i) The objectives of the Council are being clearly defined.
- (ii) Degrees will be recognised medical college-wise and not university-wise, as at present.
- (iii) Prior permission of the Medical Council/Central Govt. will be required for the establishment of new medical colleges, increase of seats in the existing medical colleges or opening of new or higher course of training in the existing medical colleges.
- (iv) The primary medical qualifica-

tion have been defined. MBBS is the primary medical qualification according to the Bill.

- (v) There will be renewal of the registration of medical practitioners every five years.
- (vi) An Ethics & Disciplinary Committee is being established in the MCI which will function as an Appellate authority in respect of action taken by State Medical Councils and the original authority for cases of removal from the medical register.
- (vii) Capitation fee is being abolished and contravention of this provision is punishable.
- (viii) Medical Council of India will also prescribe tuition fee and other fees, and different classes of medical colleges, and for Indian students and foreign students, etc.
- (ix) Screening test will be introduced for those possessing foreign medical degrees before allowing them to practice medicine in India.
- (x) No member shall be allowed to continue as mentioned beyond a period of six months after expiry of his term of five years.

Non-Availability of Essential Commodities from Fair Price Shops

934. SHRI MANORANJAN BHAKATA:
SHRI GANGA CHARAN LODHI:

Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state: